

**GOVERNMENT OF INDIA  
COAL  
LOK SABHA**

UNSTARRED QUESTION NO:3160  
ANSWERED ON:09.12.2009  
IRREGULARITIES IN PROCUREMENT  
Bali Ram Dr.

**Will the Minister of COAL be pleased to state:**

- (a) the outlines of the rules notified by the Central Vigilance Commission (CVC) regulating procurement of various items/equipments by Coal India Limited (CIL) and its subsidiaries for their projects;
- (b) whether the Coal India Limited (CIL) and its subsidiaries particularly Northern Coalfields Limited (NCL) have procured huge quantity of spare parts and other equipments running into several crores in violation of the rules laid down by the CVC in this regard during the last three years and the current year;
- (c) if so, the details thereof, company-wise;
- (d) whether most of these equipments are either lying non-functional or in poor condition;
- (e) if so, the details thereof and the loss incurred to the CIL/subsidiary company as a result thereof;
- (f) whether the Government has conducted any investigation/enquiry into alleged irregularity in procurement of various items / equipments by CIL and its subsidiaries;
- (g) if so, the outcome thereof and the action taken or being taken against the erring officers?

**Answer**

THE MINISTER OF STATE FOR COAL(IC) IN THE MINISTRY OF COAL AND MINISTER OF STATE(IC) IN THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION(SHRI SRIPRAKSH JAISWAL)

- (a) to (g): The information is being collected and will be laid on the Table of the House.